

Supply of Cement Slabs and Steel Reinforced covers to the DDA

468. SHRI GHAYOOR ALI KHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that huge orders for cement slabs and steel reinforced covers were placed by the Delhi Development Authority with the Maruti Ltd., between October, 1976 and January, 1977;

(b) if so, what are the details of the orders placed and what was the price 'fixed for these items; and

(c) whether any tender was called for the supply of these items?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Order for 5000 reinforced cement concrete slabs was placed during September, 1976 and not between October, 1976, to January, 1977 as stated in the question.

(b) Order was placed for supply of 5000 slabs of 6'x2' size at Rs. 30 each amounting to Rs. 1.5 lakhs against which only 4216 slabs costing Rs. 1,26,400 had been taken.

(c) Yes, Sir. Tenders were called and press publicity was given. Out of 5000 slabs of 6'x^{1/2}' size at Rs. 30 received, M/s Maruti Limited being the lowest tender.

Purchase of Cement slabs from Mes-sers Maruti Ltd.

469. SHRI GHAYOOR ALI KHAN: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Delhi Development Authority has paid the amount of all the bills to M/s. Maruti Ltd. for the supply of cements slabs and steel reinforced covers during the period from October, 1976 to January, 1977;

(b) if so, what is the amount so paid and whether it involves certain

bills against which no supply was actually received;

(c) what are the names of the persons who were responsible for the payment of these bills; and

(d) whether Government propose to take any action against the officials who are found to have colluded in over-payment?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) (i) The amount paid by the Delhi Development Authority is Rs. 1,26,480.

(ii) The amount paid does not involve bills against which no supply was actually received.

(c) and (d) In view of the reply to (b) above the question does not arise.

Air Conditioners in Safdarjang Hospital

470. SHRI HARSH DEO MALAVIYA: SHRI HIMMAT SINH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government's attention has been drawn to a report which appeared in the 'National Herald', dated the 9th July, 1977 under the heading "Hospitals and Air-conditioners";

(b) whether it is a fact that while the Medical Superintendent of the Safdarjang Hospital has three air-conditioners in his office, there is not even a single air-conditioner in the orthopaedics emergency operation there;

(c) whether it is also a fact that there is lack of cleanliness in the above operation theatre;

(d) whether Government are aware of the general public grievance over

courtesy in the staff and lack of care of patients in the Delhi hospitals; and

(e) if so, what action Government propose to take in the matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) Yes, Sir.

(b) The Medical Superintendent of the Safdarjang Hospital is at present occupying the committee room. Considering the area of the committee room, two air-conditioners have been installed therein. Adjoining the committee room there is a separate room for the examination of the patients. An air-conditioner has been installed in that room. The Emergency Orthopaedics Operation Theatre was fully air-conditioned. It has outlived its life and is being replaced.

(c) Every effort is made to keep the Emergency Orthopaedics Operations Theatre clean. However, the Operation theatre being housed in old barracks, and the space available being inadequate for the large number of patients attending the emergency it is not always possible to maintain cleanliness of requisite standard.

(d) Yes, Sir.

(e) All efforts are made to keep the hospitals clean. Whenever reports are received about the lack of courtesy on the part of the staff in hospitals, these are looked into and necessary action taken. As for the patients every effort is made to provide them adequate medical care.

सरकारी कर्मचारियों को मकान बनाने के लिए ऋण दिया जाना

471. श्री सुन्दर सिंह भंडारी : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन केन्द्रीय सरकारी कर्मचारियों में जो पेंशन के नियमों द्वारा शासित हैं तथा उन में जो अंशदायी भविष्य निधि

नियमों द्वारा शासित हैं, मकान बनाने के लिए दिये जाने वाले ऋण के लिए पात्रता के संबंध में कोई विभेद है ; और

(ख) यदि हां, तो इसका क्या कारण है और क्या सरकार इस विभेद को समाप्त करने के लिए मकान बनाने के ऋण संबंधी नियमों में संशोधन करने का विचार रखती है ?

Grant of House Building Advance to Government Employees

471. SHRI SUNDAR SINGH BHANDARI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether there is any distinction in regard to the eligibility for grant of House Building Advance between those Central Government employees who are governed by the pension rules and those governed by the Contributory Provident Fund Rules; and

(b) if so, what are the reasons therefor and whether Government propose to amend the rules governing the grant of House Building Advance to end the distinction?]

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सिकन्दर बस्त) : (क) जी, नहीं, पात्रता के मामले में नहीं। तथापि पेंशन नियमों के अन्तर्गत आने वाले कर्मचारियों के मामले में यदि ब्याज सहित मूल की समस्त राशि वेतन से वसूल की जाती है तो यह ग्रेजुटी से भी वसूल की जा सकती है, किन्तु केन्द्रीय भविष्य निधि के मामले में यदि भविष्य निधि से संबंधित नियम कर्मचारियों के अंशदान में से कटौती करने की इजाजत नहीं देता है तो वसूली केवल वेतन से ही की जाती है और इसके अनुसार अग्रिम राशि निश्चित की जाती है।